

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 1084 of 2020

IN

Company Appeal (AT) No. 220 of 2017

IN THE MATTER OF:

Montreaux Resorts Pvt. Ltd. & Ors.

...Appellants

Versus

Ascot Hotel & Resorts Ltd. & Ors.

...Respondents

Present:

For Appellant :

Mr. Deepak Khosla, Advocate

For Respondent No. 1:

**Mr. Jay Savla, Senior Advocate with
Mr. Rishi Sood, Advocate**

O R D E R

13.03.2020 From the order dated 17.11.2017 passed in '*Company Appeal (At) No. 220 of 2017*' it is clear that the Appellant made it clear that except Respondent No. 1 to 12, rest of the Respondent Nos. 13 to 44 are not necessary parties to the appeal as they had not appeared before the National Company Law Tribunal and on the oral request made on behalf of Respondent Nos. 13 to 41 before this Appellate Tribunal in '*Company Appeal (At) No. 220 of 2017*' they were deleted from the cause title. This Appellate Tribunal has not deleted the aforesaid respondents from the petition pending before the National Company Law Tribunal. It is also accepted by Mr. Jay Savla, learned Senior Counsel for Respondent Nos. 2 to 7.

In the circumstances, no further clarification is required.

I.A. No. 1084 of 2020 stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Alok Srivastava]
Member (Technical)

/ns/gc/

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